

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

R.P. No. 5/93
(TA No. 509/86)

Date of Order : 27.7.93

SMT. UMA MITTAL
LRS of SUBHASH CHAND

: Appellant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. B.M. Singh
Mr. J.K. Kaushik

: Brief Holder for
: Counsel for the appellant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

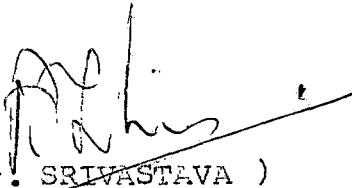
Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. P.P. Srivastava, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

We have gone through the judgment and there is no material irregularity on the face of the record. The principles of CPC applies. Even if it is considered, Order 22 CPC does not apply.

2. The Review Petition is dismissed accordingly.


(P.P. SRIVASTAVA)
Administrative Member


(D.L. MEHTA)
Vice-Chairman